1. ಸಂಕ್ಷೇಪ ಕ್ರಮ ಮತ್ತು ಅಧರಿತ - (1) ಇದು ಭಾರತದ ದೇಶದ ಸರಕ್ಷಣೆ ಕ್ರಮದಲ್ಲಿ 2017 ಜನನನೇಲವಿದೆ.
   (2) ಈ 2017 ಜನನನೇಲವನ್ನು ಮರಾಠಿ ಭಾಷೆಯಲ್ಲಿ ಬರೆಯಲಾಗುತ್ತದೆ.

2. ಜನನಾಂಗ ಐದರೆ ಮೇಲೆ - ಭಾರತದ ಸರ್ಕಾರ ಭಾರತದ 1957 ಸರಕ್ಷಣೆ ಕ್ರಮದಲ್ಲಿ 34 (ನಾಲ್ಕು) ಜನನನೇಲದಲ್ಲಿ ಭಾರತದ ಪ್ರಭೇದಿತ ಜನನನೇಲಗಳಿಗೆ 34 ಜನನಾಂಗ ಐದರೆ ಮೇಲೆ ಜನನನೇಲದಲ್ಲಿ ಸಂಗ್ರಹಿಸಲಾಗಿದೆ. ಈ ಜನನನೇಲವು  ಸರ್ಕಾರದ ಆಯೋಗರೂಹದ  ಎಂದರೆ -

   "(i) ಮರಾಠಿ ಭಾಷೆಯಲ್ಲಿ ಸರ್ಕಾರು ಕ್ರಮದಲ್ಲಿ [ಗುಣ.1(1)] - ಮಹಾರಾಷ್ಟ್ರ;
   (ii) ಶಾಸನ ಪ್ರಶಸ್ತಿಯಲ್ಲಿ [ಗುಣ.1(2)] - ಸ್ಥಿತಿ, ವಿಕ್ರಮ ಶಾಸನ ಪ್ರಶಸ್ತಿಯಲ್ಲಿ ಸರ್ಕಾರ;
   (iii) ಜನನಾಂಗಿಕ ಸರ್ಕಾರು [ಗುಣ.3] - ಶಾಸನ ಪ್ರಶಸ್ತಿ;
   (iv) ಭಾರತೀಯ ಸರ್ಕಾರು [ಗುಣ.4] - ಭಾರತೀಯ ಸರ್ಕಾರ;
   (v) ಜನನನೇಲವನ್ನು ಮರಾಠಿ ಭಾಷೆಯಲ್ಲಿ [ಗುಣ.5(1)] - ಮಹಾರಾಷ್ಟ್ರ್.
(၁၄) အမှန်တရား ထွက်ရှိခြင်း ထွက်ရှိခြင်း အမေးများ ကိုသိရှိရာ လွှမ်းခြုံရေး [၁၂၅.၅(၃)]
- ဒီဇိုင်းသိရှိ;

(၁၅) အမှန်တရား ထွက်ရှိခြင်း ထွက်ရှိခြင်း အမေးများ ကိုသိရှိရာ လွှမ်းခြုံရေး [၁၂၅.၅(၄)]
- ဒီဇိုင်းသိရှိ;

(၁၆) အချင်းချင်းအခွင့် အရေးများ ကိုသိရှိခြင်း အမေးများ ကိုသိရှိရာ လွှမ်းခြုံရေး [၁၂၅.၅(၅)]
- ဒီဇိုင်းသိရှိ;

(၁၇) ကိုသိရှိသော အခွင့် အရေးများ ကိုသိရှိခြင်း အမေးများ ကိုသိရှိရာ လွှမ်းခြုံရေး [၁၂၅.၅(၆)]
- ဒီဇိုင်းသိရှိ;

(၁၈) ကိုသိရှိသော အခွင့် အရေးများ ကိုသိရှိခြင်း အမေးများ ကိုသိရှိရာ လွှမ်းခြုံရေး [၁၂၅.၅(၇)]
- ဒီဇိုင်းသိရှိ;

(၁၉) ကိုသိရှိသော အခွင့် အရေးများ ကိုသိရှိခြင်း အမေးများ ကိုသိရှိရာ လွှမ်းခြုံရေး [၁၂၅.၅(၈)]
- ဒီဇိုင်းသိရှိ;

(၂၀) စာမျက်နှာ အမှန်တရား ကိုသိရှိရာ စာအုပ် အခြေစိုက် တိုးတက် (ကြည့်ရှု) အဖြစ် စာမျက်နှာ လွှမ်းခြုံရေး [၁၂၅.၅(၂)ရ]
- ဒီဇိုင်းသိရှိ;

(၂၁) စာအုပ်အရေအတွက် ဆိုင်ရာ စာအုပ် အမှန်တရား ကိုသိရှိရာ စာအုပ် လွှမ်းခြုံရေး [၁၂၅.၅(၃)ရ]
- ဒီဇိုင်းသိရှိ;

(၂၂) စာအုပ်အရေအတွက် ဆိုင်ရာ စာအုပ် အမှန်တရား ကိုသိရှိရာ စာအုပ် လွှမ်းခြုံရေး [၁၂၅.၅(၄)ရ]
- ဒီဇိုင်းသိရှိ;
(អេ) ការប្រកុសម្រាប់ ៖ 

(េ) អត្ថប្រយោជន៍ ៖ 

(អ) ការស្វែងយល់ ៖ 

(េ) ការស្លាប់ ៖ 

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(කොටස) සිංහලෙන් ක්‍රියාංගන අදරගෙන පැමිලි කෙරිණිය [කොටස.24] –
කාරකමන්;

(කොටස) කොටස මෙන්මීට ලැබුණිට කෙරිණිය [කොටස.25] – කාරකමන්
කාරකමන්;

(කොටස) මෙන්මීට කෙරිණිය [කොටස.28] – කාරකමන්;

(කොටස) අරචනා කෙරිණිය, කාරකම් අරචනා කෙරිණිය [කොටස.31] –
කාරකමන්;

(කොටස) මෙන්මීට කෙරිණිය [කොටස.32] – කාරකමන්;

(කොටස) විසරෙන විසරිය මෙන්මීට කෙරිණිය [කොටස.32-ව] – කාරකමන්;

(කොටස) කාරකම් අරචනා කෙරිණිය [කොටස.33] – කාරකමන්;

(කොටස) මෙන්මීට කෙරිණිය [කොටස.35] – කාරකමන්;

(කොටස) මෙන්මීට කෙරිණිය [කොටස.36] – කාරකමන්;

(කොටස) මෙන්මීට කෙරිණිය කාරකම් – කාරකම් කාරකම් කාරකම් කාරකම් කාරකම් කාරකම් කාරකම් කාරකම් [කොටස.37] – කාරකමන්;

(කොටස) කාරකම් කාරකමන් කාරකම් කාරකම් කාරකම් කාරකම් කාරකම් [කොටස.38] – කාරකම්
කාරකමන් කාරකම් කාරකම් කාරකම් කාරකම් කාරකම් කාරකම් [කොටස.39] – කාරකමන්;

(කොටස) කාරකමන්හියට කෙරිණිය – කාරකම් කාරකම් කාරකම් [කොටස.40-ව] –
කාරකමන්;

(කොටස) කාරකමන්හියට කාරකම් කාරකම් කාරකම් [කොටස.40-ව] – කාරකමන්;

(කොටස) කාරකමන්හියට කාරකම් කාරකමන් කාරකම් කාරකම් [කොටස.40-(4)(1)] –
කාරකමන් කාරකමන් කාරකමන් කාරකමන් කාරකමන්;

(කොටස) කාරකමන්හියට කාරකම් කාරකම් කාරකම් [කොටස.40-(4)(2)] –
කාරකමන් කාරකමන් කාරකමන් කාරකමන් කාරකමන්;}
(तपशील) आता कधीने कसोटी विलोखन- [राज.40-(a)(b)] – अद्यावधी प्रदेशात|
(तपशील) हा हस्ताक्षरातून अद्यावधी विलोखन- [राज.40-२] – अद्यावधी न्यायालयात निर्णयाप्रमाणे;
(तपशील) आता कधीने कसोटी विलोखन- [राज.42] – अद्यावधी प्रदेशात;
(तपशील) कसोटी म्हणजेच प्रदेश अद्यावधी विलोखन [राज.43] –प्रदेशातील विलोखनाद्वारे अद्यावधी प्रदेशात अद्यावधी प्रदेशात| अद्यावधी प्रदेशात;
(तपशील) कसोटी म्हणजेच प्रदेश अद्यावधी विलोखन [राज.49] – अद्यावधी प्रदेशात;
(तपशील) कसोटी म्हणजेच प्रदेश अद्यावधी विलोखन [राज.50] – अद्यावधी प्रदेशात;
(तपशील) कसोटी म्हणजेच प्रदेश अद्यावधी विलोखन [राज.51] – अद्यावधी प्रदेशात;
(तपशील) कसोटी म्हणजेच प्रदेश अद्यावधी विलोखन [१९६३] २५ ते ३१ जुलाई दरम्यान अद्यावधी प्रदेशात पश्चिम महाराष्ट्रातील विलोखन [राज.52-(४)] – अद्यावधी प्रदेशात;
(तपशील) कसोटी म्हणजेच प्रदेश अद्यावधी विलोखन [राज.53] – अद्यावधी प्रदेशात;
(तपशील) कसोटी म्हणजेच प्रदेश अद्यावधी विलोखन [राज.55] – अद्यावधी प्रदेशात;
3. ५२-६ शास्त्रीयांकन वाचला,-
(१) (१)० शास्त्रीयांकन वाचला म्हणून "मिळाला" असा वाचला, जेवढीतात, पाहा,
(२) (२)० शास्त्रीयांकन वाचला म्हणून "मिळाला" असा वाचला, जेवढीतात, पाहा,
4. 52-ನೇ ವರ್ಷದ ಸ್ಥಳಭೂಮಿ— ಈರಾನ್ ಅಲ್ಲಿದರೆ 52-ನೇ ವರ್ಷದಲ್ಲಿ ಸಂಸ್ಥಾನವು ಈ ಸ್ಥಳಭೂಮಿಯನ್ನು ನಿರ್ವಹಿಸಬೇಕು, ಮತ್ತು ತಂತ್ರಜ್ಞಾನ ಸಂಶಾ೦ದಲ್ಲಿ ಈ ಸ್ಥಳಭೂಮಿಯನ್ನು ಅಲ್ಲಿ ಅನುವಾದಿಸಲು ಅಯೋಧ್ಯಾಯಪ್ರದೇಶದ ಪ್ರತಿಗ್ರಹಣದ ಪ್ರತಿಯಾತ್ಮಹಂತೀ ಅನುವಾದಕರ್ತಾ ಅನುಯಾಧಿಪತಿಯಾಗದು. ಇದು ಅವಾಸ್ಯವಾಗಿ ಎನ್ನುತ್ತಾನು ಈ ಸ್ಥಳಭೂಮಿಯನ್ನು ಎದೆಗೆ ಮಾಡಬೇಕು. ಈ ಸ್ಥಳಭೂಮಿಯನ್ನು ಅನುವಾದಿಸಲು ಅಯೋಧ್ಯಾಯಪ್ರದೇಶದ ಪ್ರತಿಗ್ರಹಣದ ನೈಸರ್ಗಿಕ ನಿಷ್ಠಾ ಮತ್ತು ಮೂಲ ಅನುವಾದಕರ್ತಾ ಅವಾಸ್ಯವಾಗಿ ಎದೆಗೆ ಮಾಡಬೇಕು.

5. ಅಂಕೆಗಳು ಹೆಸರುಗಳು— ಈ ಘ್ರಭೂವು ಅನುವಾದಗಾರರು ಎಂದು ಅಂಕೆಗಳು ಹೆಸರುಗಳು ನೀಡಿದು ಮೂಲ ಅನುವಾದಕರ್ತಾ ನೈಸರ್ಗಿಕ ಒಳಗಾಗಿ ಎನ್ನುತ್ತಾನು. 2017ರ ಅವಾಸ್ಯದ ನೈಸರ್ಗಿಕ ಒಳಗಾಗಿ ಎನ್ನುತ್ತಾಗಲೇ ಈ ಘ್ರಭೂವು, ಅಯೋಧ್ಯಾಯಪ್ರದೇಶದ ಪ್ರತಿಗ್ರಹಣದ ನೈಸರ್ಗಿಕ ಒಳಗಾಗಿ ಎನ್ನುತ್ತಾನು. ಇದು ಅವಾಸ್ಯವಾಗಿ ಎನ್ನುತ್ತಾಯೋ ನಲ್ಲಿ ಅಯೋಧ್ಯಾಯಪ್ರದೇಶದ ಪ್ರತಿಗ್ರಹಣ ನೈಸರ್ಗಿಕ ಒಳಗಾಗಿ ಎನ್ನುತ್ತಾಗಲೇ ಈ ಘ್ರಭೂವು.
(iii) (a) "ಹತ್ತಿದರಿಂದ ರೇಳೆ ಆತ್ಮನೆ ಆರಾಧನೆಗಾಗಿ ಅಥಾನಿಸಿ ಕಾರ್ಯವಹಿಸಿದರೆ, ಅದು ಅನುಮೋದನೆಯ ಧ್ಯಾನದಲ್ಲಿ ಮೂಲಕ ಮೇಲೆ ಸೇರಿಸಲಾಗುತ್ತದೆ."

(iv) (b) "ಹತ್ತಿದರಿಂದ ರೇಳೆ ಆತ್ಮನೆ ಆರಾಧನೆಗಾಗಿ ಅಥಾನಿಸಿ ಕಾರ್ಯವಹಿಸಿದರೆ, ಅದು ಅನುಮೋದನೆಯ ಧ್ಯಾನದಲ್ಲಿ ಮೂಲಕ ಮೇಲೆ ಸೇರಿಸಲಾಗುತ್ತದೆ."

(v) (c) "ಹತ್ತಿದರಿಂದ ರೇಳೆ ಆತ್ಮನೆ ಆರಾಧನೆಗಾಗಿ ಅಥಾನಿಸಿ ಕಾರ್ಯವಹಿಸಿದರೆ, ಅದು ಅನುಮೋದನೆಯ ಧ್ಯಾನದಲ್ಲಿ ಮೂಲಕ ಮೇಲೆ ಸೇರಿಸಲಾಗುತ್ತದೆ."

(vi) (d) "ಹತ್ತಿದರಿಂದ ರೇಳೆ ಆತ್ಮನೆ ಆರಾಧನೆಗಾಗಿ ಅಥಾನಿಸಿ ಕಾರ್ಯವಹಿಸಿದರೆ, ಅದು ಅನುಮೋದನೆಯ ಧ್ಯಾನದಲ್ಲಿ ಮೂಲಕ ಮೇಲೆ ಸೇರಿಸಲಾಗುತ್ತದೆ."

(ಇಂದು ಹತ್ತಿದರಿಂದ ರೇಳೆ ಆತ್ಮನೆ ಆರಾಧನೆಗಾಗಿ ಅಥಾನಿಸಿ ಕಾರ್ಯವಹಿಸಿದರೆ, ಅದು ಅನುಮೋದನೆಯ ಧ್ಯಾನದಲ್ಲಿ ಮೂಲಕ ಮೇಲೆ ಸೇರಿಸಲಾಗುತ್ತದೆ.)
2017-18ರ ವರ್ಷ ಶೇಕಿತದ ಪರಿಣಾಮಗಳು ಸಹಿಸಿಕೊಂಡಾಗ ನಾಮ್ಮೊಂದು ತಿಳಿಯುತ್ತದೆ, ಕೇಂದ್ರ ರಾಜ್ಯ ವಸ್ತುಸಂಸ್ಕರಣ ತಾಣದ ನಿವಾದಿ ಮುಖ್ಯ ಅಧ್ಯಕ್ಷರಾಗಿ ಮಾಜಿ ರಾಜ್ಯ ವಸ್ತುಸಂಸ್ಕರಣ ತಾಣದ ನಿವಾದಿ ಮುಖ್ಯ ಅಧ್ಯಕ್ಷರಾಗಿದ್ದನು. '1957ರ (1957ರ ರಾಜವಂಶ ವರ್ಣೀಕರಣ 34) ಅಂಗಡಿ ಸಹಾಯ ಪ್ರತ್ಯೇಕಿಸಿಕೊಂಡ ಮಾರ್ಗದ ಮುಖ್ಯ ಅಧ್ಯಕ್ಷರಾಗಿದ್ದನು.

ಅನುಷ್ಠಾನ ನಿಸರ್ಗಿಸಿ.
ಶುಭವಾದ ಒಳಗೆ ಶ್ರೇಣೀ

ಇದು ಮೂರು ವರ್ಷಗಳ ಸಮಯದಲ್ಲಿ ಒಂದು ವಿಶ್ವವಿದ್ಯಾಲಯದ ಶ್ರೇಣಿಯನ್ನು ನಿಖರಗೊಂಡಿದೆ.

ಏಕೆಂದರೆ ಉತ್ತಮ
ಎಂಬುದು ಎಲ್ಲಾ ದಿನಗಳಲ್ಲಿ.

ಪ್ರ. ಬೆಂಜಾಮಿ
ಫುಬ್‌ಫುಬ್‌ (ಫೂ)
ಇತರ ಪ್ರಾಂತಗಳಿಗೆ ಉದ್ದೇಶ.
30. ប្រការី ការប្រារព្វការប្រែក្រែង: - ជាច្រើនក្នុងមួយរយៈរយៈមានឈ្មោះរូបភាព នុងក្នុងការប្រការី សេដ្ឋកិច្ច សេដ្ឋកិច្ច សេដ្ឋកិច្ច សេដ្ឋកិច្ច សេដ្ឋកិច្ច

   Xx   Xx   Xx

  (១) រូបភាពនេះ ប្រើប្រាស់ក្នុងការសរសេរ - មានប្រសិនបើជាអំពីតុល្យនូវរូបភាព ប្រការី នូវគំនិតរបស់វា ប្រើប្រាស់រូបភាពនេះ ដើម្បីជួយឱ្យការសរសេរ ត្រូវបានស្រែស្រួលជាង ដូច្នេះ សរសេរនេះ ត្រូវបានស្រែស្រួលដើម្បីជួយការសរសេរ។ បានប្រការីរូបភាពនេះ ក្នុងការសរសេរ ប្រការីច្រើន។

  - មានរូបភាព

   Xx   Xx   Xx

  (២) ការសរសេរដោយរូបភាពនេះ មានប្រសិទ្ធភាព សម្រាប់សម្រាប់សម្រាប់សម្រាប់សម្រាប់សម្រាប់សម្រាប់

   (i) ការសរសេរដោយរូបភាពនេះ មានប្រសិទ្ធភាព សម្រាប់សម្រាប់សម្រាប់សម្រាប់សម្រាប់សម្រាប់

   (ii) ការសរសេរដោយរូបភាពនេះ មានប្រសិទ្ធភាព សម្រាប់សម្រាប់សម្រាប់សម្រាប់សម្រាប់សម្រាប់

   Xx   Xx   Xx
(4) ಕಾಯಮಾಳ ಅಧಿಕಾರ, 1956ರಲ್ಲಿ ರೂ. 394ರಲ್ಲಿ ಬೇಲೆಯುತ್ತಾಯ ಇದೆ. ಕಾಯಮಾಳಗಳು ರೇಜ್ಯ ರೆಂಜಿಯಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತವೆ.

(1) ರಾಷ್ಟ್ರೀಯ ಕಾಯಮಾಳದ ಪಟ್ಟಿಯ ಸರ್ವೇಶ್ಯ, ಹಿಂದಿಯಲ್ಲಿ ಕಾಯಮಾಳ ಅಧಿಕಾರ ಸರ್ವದ್ದಿವೆ.

37. ಪ್ರವಾಸ ಮಾರ್ಗಪಡಿತ (ಸಮಾರಂಭಿಸುವ ಬೇಲೆ ಹೋಲಿಸುವ) ಪಡಿತ ವೇಳೆ ಅನುಕೂಲ ಇಲ್ಲ –

(2) ಸ್ವಾಭಾವಿಕ ಸಸ್ಯದ ಹೆಣೆ ಅಂಶದ ಸೇವೆಗಳ ಸರ್ವೇಶ್ಯ

(3) ಸ್ವಾಭಾವಿಕ ಸಸ್ಯದ ಹೆಣೆ ಅಂಶದ ಸೇವೆಗಳ ಸರ್ವೇಶ್ಯ

(4) ಸ್ವಾಭಾವಿಕ ಸಸ್ಯದ ಹೆಣೆ ಅಂಶದ ಸೇವೆಗಳ ಸರ್ವೇಶ್ಯ

(5) ಸ್ವಾಭಾವಿಕ ಸಸ್ಯದ ಹೆಣೆ ಅಂಶದ ಸೇವೆಗಳ ಸರ್ವೇಶ್ಯ

(6) ಸ್ವಾಭಾವಿಕ ಸಸ್ಯದ ಹೆಣೆ ಅಂಶದ ಸೇವೆಗಳ ಸರ್ವೇಶ್ಯ

(7) ಸ್ವಾಭಾವಿಕ ಸಸ್ಯದ ಹೆಣೆ ಅಂಶದ ಸೇವೆಗಳ ಸರ್ವೇಶ್ಯ

(8) ಸ್ವಾಭಾವಿಕ ಸಸ್ಯದ ಹೆಣೆ ಅಂಶದ ಸೇವೆಗಳ ಸರ್ವೇಶ್ಯ

(9) ಸ್ವಾಭಾವಿಕ ಸಸ್ಯದ ಹೆಣೆ ಅಂಶದ ಸೇವೆಗಳ ಸರ್ವೇಶ್ಯ
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Xx Xx Xx
A Bill further to amend the Karnataka Stamp Act, 1957

Whereas it is expedient further to amend the Kamataka Stamp Act, 1957 (Karnataka Act 34 of 1957) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Sixty-eighth Year of Republic of India as follows:

1. **Short title and commencement.** (1) This Act may be called the Karnataka Stamp (Amendment) Act, 2017.

(2) It shall come into force with effect from the first day of April, 2017.

2. **Amendment of section 30.** In the Karnataka Stamp Act, 1957 (Karnataka Act 34 of 1957) (hereinafter referred to as the Principal Act), in section 30, after clause (i), and the entries relating thereto, the following shall be inserted, namely:-

"[g] in the case of an acknowledgment of debt [Art. 1(i)] - by the Debtor;

(h) in the case of an acknowledgement of a letter, article, etc., [Art. 1(iii)] - by the Person owning the letter, article etc.;

(i) in the case of an adoption deed [Art. 3] - by the adopter;

(j) in the case of an affidavit [Art.4] - by the executant;

(k) in the case of an agreement for sale of bill of exchange [Art.5(a)] - by the Purchaser;

(l) in the case of an agreement for purchase or sale of a Government security [Art.5(b)] - by the purchaser;"
in the case of an agreement for purchase or sale of shares, stocks [Art.5(c)] - by the purchaser;

in the case of an agreement for transaction of lease-cum-sale [Art.5(d)] - by the lessee;

in the case of any instrument of lease-cum-sale effected by the Bengaluru Development Authority or the Karnataka Housing Board [Art.5 (da)] - by the Lessee;

in the case of agreement for sale of immovable property [Art.5(e)] - by the purchaser;

in the case of agreement for construction or development of an immovable property [Art 5(f)] - by the developer;

in the case of agreement for sale of movable property [Art. 5(g)] - by the purchaser;

in the case of agreement to mortgage [Art. 5(h)] - by the mortgager;

in the case of contract between the Depository Participant and client for opening de-mat account [Art.5 (i)] - by the client;

in the case of agreement relating to contract between stock broker or sub broker and client (principal) for Stock Market operations [Art. 5 (i-a)] - by the client;

in the case of agreement relating to advertisement or telecasting or broadcasting of programs for promotion and development of business [Art.5(i-b)] - by the advertiser;

in the case of agreement relating to assignment or transfer of intellectual property rights [Art.5(i-c)] - by the assignee;

in the case of agreement relating to building works or labour or services (works contracts) [Art.5 (i-d)] - by the person entrusting the works or availing the services;

in the case of chit agreement [Art 5(i-e)] - by the chitster;

in the case of agreement if not otherwise provided for [Art.5(j)] - by the executant;

in the case of appointment in execution of a power [Art.-7] - by the executant;
(zb) in the case of appraisement or valuation [Art.-8] - by the person availing the services;
(zc) in the case of apprenticeship deed [Art.-9] - by the apprenticee;
(zd) in the case of articles of association of a company [Art.-10] - by the company;
(zc) in the case of award [Art.-11] - by the awardee;
(zd) in the case of cancellation of instruments [Art.-14] - by the executant;
(zg) in the case of certificate or other document evidencing the title of the holder thereof or any other person, either to any share, scrip or stock [Art.-16] - by the company issuing share, scrip or stock;
(zb) in the case of charter-party [Art.-18] - by the charterer or shipper;
(zl) in the case of clearance list [Art.18-A] - by the investors;
(zg) in the case of composition deed [Art.19] - by the debtor;
(zk) in the case of copy or extract [Art.21] - by the applicant;
(zl) in the case of counterpart or duplicate [Art.22] - by the person who paid the stamp duty on the original document;
(zm) in the case of delivery order in respect of goods [Art.24] - by the importer;
(zn) in the case of divorce deed of marriage [Art.25] - by the divorcer;
(zo) in the case of gift deed [Art.28] - by the donee;
(zp) in the case of letter of allotment of shares, in any company [Art.31] - by the company;
(za) in the case of letter of licence [Art.32] - by the debtor;
(zr) in the case of licence of immovable or moveable property [Art.32-A] - by the licensee;
(zs) in the case of memorandum of association of a company [Art.33] - by the company;
(zt) in the case of mortgage of a crop [Art.35] - by the mortgagor;
(zu) in the case of Notarial act [Art.36] - by the applicant;
(zz) in the case of Note or Memorandum or record of transactions (electronic or otherwise) - Sent by a broker or agent [Art.37]- by the investors;

(zzw) in the case of Note of protest by the master of a ship [Art.38]- by the charterer or shipper or the consignee or the importer as the case may be;

(zzl) in the case of partnership- instrument of constitution [Art.40(A)] - by the partnership firm;

(zy) in the case of partnership- instrument of reconstitution [Art.40(B)] - by the partnership firm;

(zz) in the case of partnership - instrument of dissolution: [Art.40-(C)(a)] - by the outgoing partner to whom the property is allotted;

(zzla) in any other case [Art.40-(C)(b)]- by the partnership firm;

(zzlb) in the case of limited liability partnership [Art.40-A]- by the limited liability partnership;

(zzlc) in the case of protest of bill or note [Art.42] - by the beneficiary;

(zzld) in the case of protest by the master of a ship [Art.43]- by the charterer or shipper or the consignee or the importer as the case may be;

(zzle) in the case of share warrants, to bearer issued under the Companies Act. [Art.49]- by the company;

(zzf) in the case of shipping order [Art.50]- by the shipper;

(zzg) in the case of surrender of lease [Art.51]- by the lessee;

(zzh) in the case of transfer- of any property under section 25 of the Administrator General Act, 1963 [Art.52-(c)]- by the beneficiary;

(zzii) in the case of transfer- of any trust property [Art.52-(d)]- by the trust or trustee or beneficiary as the case may be;

(zzj) in the case of transfer of lease [Art.53] - by the transferee;

(zzk) in the case of transfer of licence [Art.53-A]- by the transferee;

(zzl) in the case of Trust- declaration of or concerning, any property [Art.54]- by the author of the Trust; and
(2) in the case of warrant for goods [Art.55]- by the owner of the goods;”

3. Amendment of section 52-A.- In section 52-A of the Principal Act,
   (i) in clause (i) the word ’or’ shall be omitted; and
   (ii) the clause (ii) and the entries relating thereto shall be omitted.

4. Insertion of new section 52-B.- After section 52-A of the principal Act, the following shall be inserted, namely:

   "52-B. Invalidation of stamps.- Notwithstanding anything contained in Sections 47,48,49,50,51 and 52, any stamps, which have been purchased, but have not been used or in respect of which no allowance has been claimed as under the provisions of the Act and the period of six months from the date of purchase of such stamps has not elapsed, may be used before a period of six months from the date of purchase of stamps or delivered for claiming the allowance within the period allowed for claiming the same under the relevant provisions of the Act; but not beyond the period of six months from the date of commencement of the Karnataka Stamp (Amendment) Act, 2017 whichever is later and any stamps not so used or so delivered within the period aforesaid shall be rendered invalid."

5. Amendment of Schedule.- In the schedule to the Principal Act,-
   (A) in article 20, in clause (4), in column 2, for the words and figures “under Section 394 of the Companies Act, 1956”, the words and figures “or appropriate Tribunals or appropriate Authorities under the Companies Act, 2013” shall be substituted.
   (B) in article 37,-
   (i) in clause (a) for the entries, in column (3), the following shall be substituted, namely:-
   "Thirty paise for every ten thousand or part thereof on the value of goods or commodities or currencies.”;
(ii) in clause (b), for the entries, in column (3), the following shall be substituted, namely:--

"Thirty paise for every ten thousand or part thereof on the value of such security at the time of its purchase or sale, as the case may be.";

(iii) in clause (c), for the entries, in column (3), the following shall be substituted, namely:--

"Thirty paise for every ten thousand or part thereof on the value of such security at the time of its purchase or sale, as the case may be.";

(iv) in clause (d), for the entries, in column (3), the following shall be substituted, namely:--

"Thirty paise for every ten thousand or part thereof;"

(v) in clause (e), for the entries, in column (3), the following shall be substituted, namely:--

"Thirty paise for every ten thousand or part thereof."; and

(vi) in clause (f), for the entries, in column (3), the following shall be substituted, namely:--

"Thirty paise for every ten thousand or part thereof."
STATEMENT OF OBJECTS AND REASONS

To give effect to the proposal made in the Budget speech of 2017-18. It is considered necessary to amend the Karnataka Stamp Act, 1957 (Karnataka Act 34 of 1957), and to make consequential amendments.

Hence the Bill.
FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

KASHODU THIMMAPPAA
Minister for Revenue

S. Murthy
Secretary (I/C)
Karnataka Legislative Assembly
ANNEXURE

Extract from the Karnataka Stamp Act, 1957
(Karnataka Act 34 of 1957)

30. Duties by whom payable.- In the absence of an agreement to the contrary, the expense of providing the proper stamp shall be borne.—

(f) in the case of an instrument of partition—by the parties thereto in proportion to their respective shares in the whole property partitioned, or, when the partition is made in execution of an order passed by a Revenue authority or Civil Court or arbitrator, in such proportion as such authority, Court or arbitrator directs.

52A. Power of State Government to grant relief.— Notwithstanding anything in the preceding sections of this Chapter, the State Government, after consultation with the Chief Controlling Revenue Authority, if satisfied that it is just and equitable to grant relief in any case or class of cases,—

(i) other than those to which any of the said sections is applicable; or
(ii) after the period specified in any of the said sections, may by order direct the grant of such relief as may be specified in the order and the Deputy Commissioner shall dispose of the case or class of cases conformably to such order.
## SCHEDULE
 Stamp Duty on Instruments

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20. (1) For Conveyance

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(4) If relating to an order made by the High Court under section 394 of the Companies Act, 1956 in respect of-

(l) Amalgamation of Companies, including a subsidiary amalgamating with parent company

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37. Note or Memorandum or record of transactions (Electronic or otherwise)

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(a) Of any Goods or commodities or currencies

One rupee for every ten thousand or part thereof on the value of Goods or commodities or currencies, subject to a maximum of fifty rupees

(b) Of any share, scrip, stock, bond, debenture, debenture stock or other marketable security of a like nature, not being a government security

One rupee for every ten thousand or part thereof on the value of such security at the time of its purchase or sale, as the case may be, subject to a maximum of fifty rupees

(c) Of a Government Security

One rupee for every ten thousand or part thereof of the value of the security, at the time of its purchase or sale, as the case may be, subject to a maximum of rupees fifty

(d) Of securities other than those falling under clause (b) above, in respect of either delivery or non delivery based (jobbing and trading) transactions

One rupee for every ten thousand or part thereof subject to a maximum of fifty rupees
(e) Of futures and options trading, of securities other than those falling under clause (b) above;

(f) Of forward contracts of commodities:

**Explanation:** For the purposes of clauses (b), (d) and (e), "securities" means, the securities as defined in clause (h) of section (2) of the Securities Contract (Regulation) Act, 1956.

one rupee for every ten thousand or part thereof subject to a maximum of fifty rupees

one rupee for every ten thousand or part thereof subject to a maximum of fifty rupees

XX    XX    XX